

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-202
(IB)- 195(ND)/2017
in
CA/434/2019

IN THE MATTER OF:

M/s.IndusInd Bank Ltd.

Vs.

Gallium Industries Ltd.

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC Code 2016

Order delivered on 15.07.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC :

For the Respondent/CD :

Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Monihino Kusakabe R-4, Mr. Chitranshul A. Sinha, Ms. Sonali Khanna, Mr. Ayshman Mohit

For the Intervener :


For the Liquidator :

Mr. Nalin Kaushik, Mr. Pradeep Dahiya, Advocates, Mr. Vijendra Sharma

ORDER

Counsel for Liquidator is present. Counsel for the Respondent No. 1 is present. Counsel for Respondent No. 4 is present. No representation on behalf of the Respondent No. 2 & 3. It is submitted by the Liquidator that Respondent No. 2 & 3 were preceded Ex-parte. Thereafter they have filed the application for recalling the Ex-parte order. In view of it the counsel for the Liquidator is directed to send communication by all modes to Respondent No. 2 & 3 for their appearance on next date of hearing and file proof of the same with an affidavit. The counsels representing the parties are directed to file short notes on submissions.

List on 27th July 2020.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

UPASANA